Annexure-7

In the matter of Imagine Estate Private Limited, Imagine Residence Private Limited, Imagine Home Private Limited, Imagine Habitat Private Limited, Bliss House Private Limited, Bliss Abode Private Limited & Bliss Villa (Delhi) Private Limited

Consolidated List of Creditors Version 2.0 drawn as on 10.11.2026

List of Operational Creditors (Government dues)

(Amount in ₹)

Sl.No	Details of Claimant			Details of Claim Received		Details of Claim Admitted				Amount of contingent claims	Amount of any mutual dues, that may be set-off	Amount of claims under verification	Amount of claim not admitted	Remarks, if any
	Department	Name of Corporate Debtor	Government	Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Whether related party?	% of voting share in CoC, if applicable					
1	Income Tax Officer Ward 10(1)(1), Delhi	Imagine Estate Private Limited	Central Government	30.04.2026	₹ 43,29,16,184	₹ -	Operational Creditor /Unsecured	No	NA	₹ 43,29,16,184	₹ -	₹ -	₹ -	Refer Note 01
2	Income Tax Officer Ward 5(1), Delhi	Bliss Abode Private Limited	Central Government	30.12.2025	₹ 64,48,02,380	₹ -	Operational Creditor /Unsecured	No	NA	₹ 64,48,02,380	₹ -	₹ -	₹ -	Refer Note 01
3	Income Tax Officer Ward 5(1), Delhi	Bliss House Private Limited	Central Government	03.02.2026	₹ 26,52,00,040	₹ -	Operational Creditor /Unsecured	No	NA	₹ 26,52,00,040	₹ -	₹ -	₹ -	Refer Note 01
4	Income Tax Officer Ward 5(2)(1), Delhi	Imagine Residence Private Limited	Central Government	14.05.2026	₹ 3,40,93,263	₹ -	Operational Creditor /Unsecured	No	NA	₹ 3,40,93,263	₹ -	₹ -	₹ -	Refer Note 01
5	Income Tax Officer Ward 5(1), Delhi	Bliss Villa (Delhi) Private Limited	Central Government	07.09.2026	₹ 4,21,727	₹ 4,21,022	Operational Creditor /Unsecured	No	NA	₹ -	₹ -	₹ -	₹ 705	Refer Note 02
	Total				**₹ 1,37,74,33,594**	**₹ 4,21,022**				**₹ 1,37,70,11,867**	**₹ -**	**₹ -**	**₹ 705**	

1	Due to the pendency of appeals against all the aforesaid alleged demands, the entire claimed amount has been treated and kept as a contingent claim.
2	The admissibility and quantum of this claim are subject to revision/modification based on the additional information and records, particularly relating to appeal(s) against the claimed amount, if any. Further, the interest component amounting to ₹48,517, was claimed till 17.08.2026, whereas the interest component should have been up to the Insolvency Commencement Date (ICD), i.e., 11.08.2026. Since no clarification has been received from the claimant, an amount of interest component of ₹47,812 is being admitted and an amount of ₹705 is not admitted.